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Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman
Hon'ble Mr. P.M. Joshi : Judicial Member

8.12.1987

Mr. M.M. Xavier, learned advocate for the applicant files a ~~leave~~ note for adjournment on account of his indisposition. Be taken on record. Mr. R. M. Vin learned advocate for the respondents present. The case be posted to 11th January, 1988 for admission.

Trivedi
(P.H. Trivedi)
Vice Chairman

Joshi
(P.M. Joshi)
Judicial Member

a.a.bhatt

(2)

CORAM : HON'BLE MR. P.H. TRIVEDI : VICE CHAIRMAN

12/1/1988

Mr. Xavier M.M. learned counsel for the applicant present. Mr. R.M. Vin learned counsel for the respondent has submitted a leave note which is taken on record. The case has been adjourned to Monday (18-1-1988) for admission as the two member bench is likely to be available.


(P.H. TRIVEDI)
VICE CHAIRMAN

rajini.

(M)

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman
Hon'ble Mr. P.M. Joshi .. Judicial Member

20/01/1988

Heard learned advocates Mr. M.M. Xavier and Mr. R.M. Vin for the applicant and respondents respectively. When the petitioner was re-employed on 1.1.71, he knew very well that there was no continuity of service and his cause had then arisen. However, even if, it is interpreted that ^{If Mogra or} on receiving the reply to his representation on 27.8.1985 (Annexure -A-2) on turning down his application dated 23.3.1985, there has been sufficient time for the petitioner to move the court for remedy. The delay and latches on the part of the petitioner can not be condoned without giving reason for which there is no satisfactory reason ^{has been} shown. The petitioner can not keep his cause alive by filing representation. The petition accordingly dismissed.


(P H Trivedi)
Vice Chairman


(P M Joshi)
Judicial Member

*Mogera